

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 24.10.2018

Petition No. 71/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Limited and EMCO Energy, PPA dated 21.3.2013 with Electricity Department of Union Territory of Dadra and Nagar Haveli and EMCO Energy, PPA dated 27.11.2013 between GMR Energy Trading Limited and the Tamil Nadu Generation and Distribution Corporation Limited through EMCO Energy Limited.

Petitioner : GMR Warora Energy Limited

Respondents : Maharashtra State Electricity Distribution Company Ltd. and Other

Petition No. 72/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Ltd. and Bihar State Electricity Board and (b) Article 13 of the PPA dated 12.3.2009 between GMR Energy Ltd. (on behalf of GMR Kamalanga Energy Limited) and PTC India Ltd. with back to back PPA between PTC India Ltd. and Haryana Distribution companies, for compensation due to Change in Law.

Petitioners : GMR Kamalanga Energy Limited & Another

Respondents : Dakshin Haryana Bijli Vitran Nigam Limited and Others

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Ms. Raveena Dhamija, Advocate, GMR
Shri G. Umapathy, Advocate, HPPC
Shri R. Mekhala, Advocate, HPPC
Shri Aditya Singh, Advocate, HPPC
Ms. Swapna Seshadri, Advocate, DNH
Ms. Neha Garg, Advocate, DNH
Ms. Rimali Batra, Advocate, MSEDCL
Shri Ashish Anand Bernard, Advocate, PTC India
Shri Paramhans, Advocate, PTC India
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Learned counsel appearing on behalf of Electricity Department, UT of Dadra and Nagra Haveli (DNH) requested for time to file its reply in Petition No.71/MP/2018. Learned counsels appearing on behalf of Haryana Power Purchase Centre (HPPC) and PTC India requested for four weeks time to file their respective replies in Petition No.72/MP/2018. Learned counsel for the Petitioner had no objection in this regard.

2. After hearing learned counsels for the Petitioner, HPPC, PTC India and DNH, the Commission directed the respondents to file their replies by 12.11.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 26.11.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**